

# HE ASSAM GAZETTE

# অসাধাৰণ

## প্ৰাপ্ত কৰ্ত্তত্বৰ দ্বাৰা প্ৰকাশিত

### PUBLISHED BY THE AUTHORITY

নং 174 দিশপুৰ, সোমবাৰ, 13 মে', 2013, 23 ব'হাগ, 1935 শেক) No. 174 Dispur, Monday, 13th May, 2013, 23rd Baisakha, 1935 (S.E.)

### GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT:::LEGISLATIVE BRANCH

**NOTIFICATION** 

The 13th May, 2013

so, non 1(10) not being a Transfer,

No. LGL.2/2008/30.- The following Act of the Assam Legislative Assembly

which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. IX OF 2013

(Received the assent of the Governor on 26th April, 2013)

THE INDIAN STAMP (ASSAM AMENDMENT) ACT, 2013

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further to amend the Indian Stamp Act, 1899, in its application to the State of Assam.

### Preamble

Whereas it is expedient further to amend the Indian Stamp Act, 1899, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

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Central Act II of 1899.

It is hereby enacted in the Sixty-fourth Year of the Republic of India as follows:-

### Short title, extent and commencement

- 1. (1) This Act may be called the Indian Stamp (Assam Amendment) Act, 2013.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

# Amendment of Schedule-I

2. In the principal Act, in Schedule-I, for item No.23, the following shall be substituted, namely:-

"23. Conveyance [as defined by section 2(10)] not being a Transfer, charged or exempted under No.62.

Two percent of the market value of the property for such conveyance made in favour of women solely or jointly with others and three percent for others."

### MOHD. A. HAQUE,

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Commissioner and Secretary to the Govt. of Assam, Legislative Department, Dispur.

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